

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.09
IA (IBC)/73/49/GB/2022
In CP (IB)/20/10/GB/2021**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J):
Hon'ble Shri Subrata Kumar Dash, Member (T):**

**Hearing through
Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2023**

In the matter of:

Purshotam Gaggar, RP
Versus
Naresh Kumar Harlalka & 4 others.

Section: Under Section 49 of IBC, 2016

<u>S. NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. A. K. MISHRA	Advocate	SRA	Present in Video
2.	MS. J. CHOUDHURY	Advocate	R1, 2 & 3	Conference

ORDER

Date of Order: 19.05.2023

This matter is taken up through Video Conferencing. Heard the parties present. The learned Counsel appearing for the Resolution Applicant submits that the name of Resolution Applicant be substituted in place of the Resolution Professional in this matter. Since the Resolution Plan mentions that after the approval of the plan, SRA is to pursue the application under sec 49, hence, the prayer made by the Learned Counsel of SRA is allowed.

2. As per our earlier order dated 23.02.2023, the Registry is directed to ensure that copy of the replies filed by R-1,2,3 & 5 is made available to the Resolution Applicant. Two weeks' time is given to the Resolution Applicant to file rejoinder, thereafter. In the interest of justice, R-4 is given one last opportunity to file its reply with a copy to the Resolution Applicant.

3. **List the matter on 16.06.2023.**

Sd/-

**(Subrata Kumar Dash)
Member (Technical)
& Adjudicating Authority**

Sd/-

**(Deep Chandra Joshi)
Member (Judicial)
& Adjudicating Authority**